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**CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR**

ORDER SHEET

ORDERS OF THE TRIBUNAL

03.02.2015

OA No. 291/00068/2015 with MA 291/00028/2015

Mr. C.B. Sharma, Counsel for applicant.

Heard the learned counsel for the applicant. The applicant was removed from service vide order dated 10.06.2013 (Annexure A/1). Being aggrieved by this order, the applicant filed an appeal before the Sr. Divisional Engineer, North Central Railway, Agra Cantt. on 16.07.2013 (Annexure A/2). The learned counsel for the applicant stated that this appeal is still pending.

Therefore, in the interest of justice, the respondent no. 3 is directed to decide the appeal of the applicant dated 16.07.2013 (Annexure A/2) according to the provisions of law by a reasoned & speaking order expeditiously but not later than two months from the date of receipt of a copy of this order.

The applicant is also directed to send a copy of the paper book of the OA along with a copy of this order to the respondents.

If the applicant is aggrieved by the decision taken on his appeal, he is at liberty to file substantive OA.

With these observations & directions, the OA is disposed of with no order as to costs.

In view of the order passed in the OA, the MA No. 291/00028/2015 for condonation of delay is also disposed of accordingly.

Anil Kumar
(Anil Kumar)
Member (A)

Abdul